

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 110
IB- 3190/(ND)/2019
IA No.-5066/ND/2020

IN THE MATTER OF:

M/s Wishwa Mittar Bajaj & Sons
Vs.
Shipra Estates Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 25.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr.Raghavendra Mohan Bajaj, Adv.
Mr.ShreyasMehrotra, Adv.

Mr. Nikhil Bamal, Adv.

For the Respondent

: Mr.AbhijeetSinha, Adv.

Mr Ravi Tyagi, Adv.

Mr.KabirChhilwar, Adv.

Ms.ManmilanSidhu, Adv.

Ms.JayshreeDugar

ORDER

Learned Counsel for the Corporate Debtor seeks accommodation. Since Member (Judicial) is holding two Benches, no pass over is possible today.

List on 22.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)